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 കേരള സർക്കാർ
 Government of Kerala
 2018



Regn. No. KERBIL/2012/45073
 dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA
Law (Legislation-G) Department
NOTIFICATION

No. 23029/Leg.G2/2017/Law. 12th February, 2018.
 Dated, Thiruvananthapuram, 29th Makaram, 1193.
23rd Magha, 1939.

The following Ordinance promulgated by the Governor of Kerala on the 12th day of February, 2018 is hereby published for general information.

By order of the Governor,
B. G. HARINDRANATH,
Law Secretary.

ORDINANCE No. 17 OF 2018**THE SREE SANKARACHARYA UNIVERSITY OF SANSKRIT
(AMENDMENT) ORDINANCE, 2018**

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

ORDINANCE

further to amend the Sree Sankaracharya University of Sanskrit Act, 1994.

Preamble.—WHEREAS, the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2017 (26 of 2017) was promulgated by the Governor of Kerala on the 1st day of December, 2017;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2017 (26 of 2017) will cease to operate on the 5th day of March, 2018;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2018.

(2) It shall be deemed to have come into force on the 1st day of December, 2017.

2. *Act 5 of 1994 to be temporarily amended.*—During the period of operation of this Ordinance, the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 31.*—In section 31 of the principal Act, for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) The retirement age of the teachers of the University shall be,—

(a) sixty years in the case of teachers qualified as per the Regulations of the University Grants Commission and if the date of retirement of such a teacher falls within the academic year, he shall continue in service till the end of the academic year. The service benefits of such teachers shall be governed by sub-rule (c) of rule 60 of Part I of the Kerala Service Rules; and

(b) in the case of teachers not coming under clause (a) and non-teaching staff, officers and other employees of the University, the age applicable in the case of employees in Government Service, as may be decided by the Government from time to time:

Provided that in respect of any person who is appointed temporarily on a short term contract for a period not exceeding three years, the age limit mentioned in this sub-section shall not apply:

Provided further that the short term contract appointments shall be subject to the approval of the selection committee constituted in the manner prescribed in the Statutes.”.

4. *Repeal and saving.*—(1) The Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2017 (26 of 2017) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

P. SATHASIVAM,
GOVERNOR.